

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-215

Appeal No- 384/252/ND/2020

IN THE MATTER OF:

M/S. DALPATPUR R E INFRASTRUCTURES PRIVATE LIMITED

....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 10.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Mashusumita Bora

For the Respondent

: Advocate Samarth Chaudhari appearing as proxy counsel for Adv Sunil Agarwal, Senior Standing Counsel for IT Dept and Mr. M Yadhuhushana Rao for RoC

ORDER

Ld. Counsel for the Income Tax Department submitted that the department has no objection and Ld. ARoC submitted that the RoC has not file the reply but he has no objection if the name of the company is restored subject to the filing of the statements as per the law.

We have heard the Ld. Counsel for the appellant, Ld. ARoC and Ld. Counsel for the Income Tax Department.

Order Reserved.

-Sdr-

(K.K. VOHRA)
MEMBER (T)

-Sdr-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)